

OPEN COURT

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 26th day of March 2001.

original Application no. 349 of 1993.

Hon'ble Mr. S.K.I. Naqvi, Member-J

Hon'ble Maj Gen K.K. Srivastava, Member-A.

Raj Narain Prasad,
S/o.....
Postal Assistant working in the Head
Post office,
VARANASI.

... Applicant

C/A Sri S.P. Sinha

Versus

1. Union of India through the Secretary,
Govt. of India,
Ministry of Communication,
Department of Posts,
NEW DELHI.

2. The Director Postal Services,
O/o P.M.G.,
ALLAHABAD.

3. The Senior Supdt. Post Offices,
(East Division),
VARANASI.

... Respondents

C/Rs Sri R.C. Joshi

...2/-

Scrn

|| 2 ||

ORDER (Oral)Hon'ble Mr. S.K.I. Naqvi, Member-J.

Even on revised list none for the applicant,
 Sri R.C. Joshi, for the respondents.

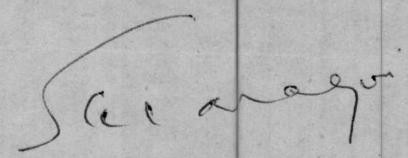
2. The case, seeking relief to the effect that the punishment order passed by Senior Superintendent Post Offices (SSPO), Varanasi, dated 25.08.92 be quashed as viod and without jurisdiction. On perusal of record, we find in para 4 of CA that there is specific mention that the competent authority passed the order dated 19.04.93, through which the case has been remanded ~~that~~ back to the disciplinary authority for de-novo proceedings from the stage of issuance of fresh charge sheet. Copy of which has been annexed as annexure CA-2.

perhaps,

3. We find that, under the above circumstances ~~and reasons~~ no body is attending for applicant to prosecute the case. The OA is dismissed for want of prosecution. No order as to costs.



Member-A



Member-J

/pc/